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CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

OA 327/2004
MA 213/2004

New Delhi, this the 24th day of December, 2004

Hon'ble Shri Justice V.S. Aggarwal, Chairman
Hon'ble Shri Sarweshwar Jha, Member (A)

1. Preetam Pal
S/o Sh. Bishambar Dayal
R/o H.No.88, Sultanpur, Mehrauli
New Delhi – 30.
2. Satish Kumar
S/o Sh. Dharam Pal
R/o A/12, Police Colony
Model Town-II, Delhi-9.

(By Advocate Shri U.Srivastava)

- Applicants

v e r s u s

Govt. of NCT of Delhi through

1. The Chief Secretary
Delhi Secretariat, Players Building
Behind I.G.Stadium, New Delhi.
2. The Delhi Subordinate Services Selection Board
through its Chairman
Institutional Area, Vishwas Nagar
Shahdara, Delhi – 32.
3. The Chief Fire Officer
Delhi Fire Service, Barakhamba Road
Connaught Place, New Delhi.

- Respondents

(By Advocate Sh. S.Q.Kazim and Sh. Vijay Pandita)

ORDER (ORAL)

Hon'ble Shri Justice V.S. Aggarwal

Learned counsel for the applicants states that during the pendency of the present OA, respondents have passed an order dated 24.8.2004, the applicants would like to assail the said order and, therefore, permission may be granted to do so.

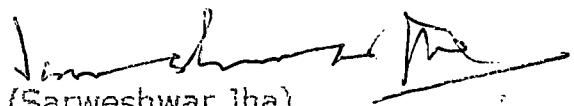
As Ag

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2. In the circumstances, learned counsel for the applicant does not press the petition because he states that it has become infructuous. Allowed as prayed.

3. Subject to aforesaid, dismissed as withdrawn.


(Sarweshwar Jha)
Member (A)


(V.S. Aggarwal)
Chairman

/vikas/